ACT No. XVIII OF 1931.

(PASSED BY THE INDIAN LEGISLATURE.)

(Received the assent of the Governor General on the 1st October, 1931.)

An Act to amend the Aligarh Muslim University Act, 1920, for certain purposes.

XL of 1920.

WHEREAS it is expedient to amend the Aligarh Muslim University Act, 1920, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. (*1*) This Act may be called the Aligarh Muslim University (Amendment) Act, 1931. — Short title and commencement.

(*2*) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, appoint.

2. For section 12 of the Aligarh Muslim University Act, 1920 (hereinafter referred to as the said Act), the following sections shall be substituted, namely:— — Amendment of section 12, Act XL of 1920.

XL of 1920.

" 12. (*1*) The University shall, subject to the Statutes, have power to establish and maintain high schools, within such limits in the Aligarh District as may be laid down in the Ordinances, for the purpose of preparing students for admission to the University, and may provide for instruction in the Muslim religion and theology therein. — Power to establish and maintain high schools and other institutions.

(*2*) The University may also, with the sanction of the Governor General in Council on the recommendation of the Visiting Board, and subject to the Statutes and Ordinances, establish and maintain, within such limits in the Aligarh District as may be laid down in the Ordinances, any other institution whose objects fall within the powers of the University as described in section 5.

12A. With the approval of the Academic Council and the sanction of the Governor General in Council on the recommendation of the Visiting Board, and subject to the Statutes and Ordinances, the University may admit Intermediate colleges and schools in the Aligarh District to such privileges of the University as it thinks fit." — Power to recognise Intermediate colleges and schools.

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Price 1 anna or 1½d.]